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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 91/2023/EZ

In The Matter of:
Nirmal Kumar Singha

... Applicant



Versus

State of West Bengal & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT
NUMBER 11, DIVISIONAL FOREST OFFICER, BANKURA (NORTH)
DIVISION, DISTRICT BANKURA.

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04 MAR 2024

	notification number 901, dated 01.03.2007 is annexed herewith and marked		
2.	Copy of the Solemn Order dated ^{19.07.2027} passed by the Hon'ble Justice Jay Sengupta is annexed herewith and marked	'R-2'	11
3.	Photocopy of the application made before the Forest Range Officer along with all enclosures are collectively annexed herewith	'R-3'	12-24

Filed by

Subhojyoti Chakrabarti
SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534





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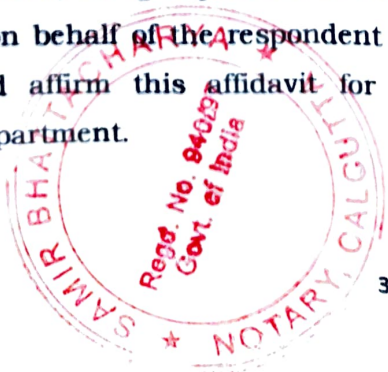
State of West Bengal & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NUMBER 11, DIVISIONAL FOREST OFFICER, BANKURA (NORTH) DIVISION, DISTRICT BANKURA.

I, Sri UMAR IMAM, S/o Arshad Imam, aged about 36 years, by occupation- service and presently posted as Divisional Forest Officer, Bankura (North) Division, having office at Machantala, Bankura, District: Bankura, Pin: 722101, do hereby solemnly affirm and submit as follows:-

1. That I am the Divisional Forest Officer, Bankura (North) Division, having office at Machantala, Bankura, District: Bankura, Pin: 722101, being impleaded as respondent number 11 above-named. I, on behalf of the respondent number 11, am competent to swear and affirm this affidavit for and on behalf of myself and the Department.



2. That this deponent has been impleaded as a respondent being respondent number 11, vide Solemn Order dated 24.01.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That this affidavit-in-opposition is being filed in compliance and obedience to the Solemn Order dated 24.01.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
4. That save and except those which are matters of record and which are specifically admitted by me herein below, each and every allegation, and/or contention, and/or submission, contained in the said Original Application, is denied and disputed as if the same is set out in seriatim herein and specifically traversed.
5. That without prejudice to the above, I beg to deal with the paragraphs in the said Original Application ad seriatim.

6. That at the outset it is submitted that one person namely Tarun Kumar Singha (being the private respondent herein) of village: Kapista, P.O- Kapista, District: Bankura applied for felling trees in non forest tree area in Form-1A, depositing Rs 25/- (Rupees Twenty Five), at Mouza-Koro, J. L. NO. 105, Plot No. 815, on 17.05.2023, before the Forest Range Officer, Gangajalghati range.

That subsequently the Range Officer, Gangajalghati Range as per section 3(a) of the West Bengal Trees (Protection & Conservation in Non Forest Areas) Rules, 2007 deputed beat officer, Gangajalghati beat for detailed enquiry.

The said Beat Officer, after field enquiry submitted his report with recommendation before the Range Officer as per Form-II. On the basis of the enquiry report of the Beat Officer and as per No Objection with respect to felling 763 (Seven Hundred and Sixty Three) trees Eucalyptus trees and 230 (Two Hundred and Thirty) Akashmoni trees through an affidavit executed before Hafizur Rahman, Notary public submitted by the applicant namely Sri Tarun Kumar Singh and 8 others.

The Forest Range Officer issued felling permission for 219 (Two Hundred and Nineteen) Akashmoni trees and 752 (Seven Hundred and Fifty Two) Eucalyptus trees on the land mentioned above in Form-III. (Issued vide permit number 38/GG-2023-24 Dated 18.05.2023 as per section 5 (1) of the West Bengal Trees (Protection & Conservation in Non Forest Areas) Act, 2006).

In this context it is also stated and submitted that Forest Range Officer is the competent authority for granting felling permission in rural area as per Gazette notification number 901, dated 01.03.2007.

Photocopy of the Gazette notification number 901, dated 01.03.2007 is annexed herewith and marked with the letter 'R-1'.

7. That it is submitted that the applicant of the original application has also filed a writ petition being WPA No. 16272 of 2023 pending before the Hon'ble High Court, at Calcutta inter alia alleging not taking of action for tree felling by the state respondents.

Copy of the Solemn Order dated 19.07.23 passed by the Hon'ble Justice Jay Sengupta is annexed herewith and marked with the letter 'R-2'.

8. That with respect to the statements made in paragraphs 5.1 to 5.4 of the original application it is stated that this deponent does not comment on the same being matter of fact and record.
9. That with respect to the statements made in paragraphs 5.5 & 5.6 of the original application it is stated that one Sri Tarun Kumar Singha (being the private respondent herein) of village: Kapista, P.O- Kapista, District: Bankura applied for felling trees in non forest tree area in Form-1A, depositing Rs 25/- (Rupees Twenty Five), at Mouza-Koro, J. L. NO. 105, Plot No. 815, on 17.05.2023, before the Forest Range Officer, Gangajalghati range.

That subsequently the Range Officer, Gangajalghati Range as per section 3(a) of the West Bengal Trees (Protection & Conservation in Non Forest Areas) Rules, 2007 deputed beat officer, Gangajalghati beat for detailed enquiry and the same has been done as per the statutory provisions.

The said Beat Officer, after field enquiry submitted his report with recommendation before the Range Officer as per Form-II. On the basis of the enquiry report of the Beat Officer and as per No Objection with respect to felling 763 (Seven Hundred and Sixty Three) trees Eucalyptus trees and 230 (Two Hundred and Thirty) Akashmoni trees through an affidavit executed before Hafizur Rahman, Notary public submitted by the applicant namely Sri Tarun Kumar Singh and 8 others.

The aspect of malafide intention of the Forest Range Officer is absolutely denied and disputed and it is stated that the Forest Range Officer had performed his statutory responsibility.

Photocopy of the application made before the Forest Range Officer along with all enclosures are collectively annexed herewith and marked with the letter 'R-3'.

10. That with respect to the statements made in paragraph 5.7 of the original application this deponent denies and disputes the same.

11. That with respect to the statements made in paragraph 5.8 of the original application this deponent states that partly is matter of fact and partly denies the same in as much as the aspect of illegal cutting of trees are involved.

12. That with respect to the statements made in paragraph 5.9 of the original application this deponent states that the same are matters relating to the office of the Special Land Acquisition office, Bankura district and not related to the office of the Range Officer.

13. That with respect to the statements made in paragraph 5.10 of the original application this deponent states that the same relates to police authority.

14. That with respect to the statements made in paragraph 5.11 of the original application this deponent denies the same in as much as Police Authorities have already lodged an F.I.R and investigation is in process.

15. That with respect to the statements made in paragraph 6 of the original application this deponent states that permission has been granted following all statutory norms.



16. That with respect to the statements made in paragraph 6.1 to 6.4 of the original application this deponent states that the same are matters of record.

17. That with respect to the statements made in paragraph 7 of the original application which are grounds made this deponent states that the grounds are not all good grounds and the applicant has filed the instant original application for mitigating his private grievances against his relatives and cousins and as such many cases are pending in the courts of law between the parties including before the Hon'ble High Court, at Calcutta and the same have been admitted by the applicant in his original application.

18. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me
Sibojyoti Chakrabarti
Advocate
State of West Bengal 04.03.2024

[Signature]
Deponent
Divisional Forest Officer
Bankura (North) Division



Solemnly Affirmed
Declared before me U/S
CPC/U/S297 (C) CRPC

[Signature]
Notary
8 Samir Bhattacharya
Notary Govt. of India
Regd. No.- 940 / 97
CITY CIVIL COURT, CALCUTTA

04 MAR 2024



VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 04th Day of March, 2024.

Identified by me

Sibajyoti Chakrabarti
Advocate

State of West Bengal

04.03.2024

Deponent
Divisional Forest Officer
Bankura (North) Division



10 4 Annexure-R-1 132

The Kolkata Gazette

सत्यमेव जयते

**Extraordinary
Published by Authority**

PHALGUNA 10]

THURSDAY, MARCH 1, 2007

[SAKA 1928

PART I—Order and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL
FOREST DEPARTMENT**

Writers' Buildings, Kolkata-700 001

NOTIFICATION

No. 901-For dt. the 1st March, 2007. In exercise of the power conferred by clause (2) of section 3 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 (West Ben. Act X of 2006) (hereinafter referred to as the said Act), the Governor is pleased hereby to appoint the competent authority under column (1), to perform the duties and exercise the powers conferred under the said Act within the jurisdiction as described under column (2), of the Schedule given below :—

SCHEDULE

Name of the competent authority (1)	Jurisdiction (2)
(1) Forest Range Officer	Rural areas under the jurisdiction of the Forest Range Officer ;
(2) Divisional Forest Officer (Utilisation Division)	Kolkata Municipal Corporation area ;
(3) Divisional Forest Officer	All other "Rural Areas", not covered by the jurisdiction of the Forest Range Officer, and Municipalities/Corporations/Notified Area Authorities within his jurisdiction, except Kolkata Municipal Corporation area.

By Order of the Governor,

Sd/-

(S. Nag)

Joint Secretary to the Govt. of West Bengal

42
19.07.2023
ssi

Ct 14

WPA 16272 of 2023

Nirmal Kumar Singha

-vs-

State of W.B. & ors.

Mr. Saheb Banerjee

..for the petitioner

Mr. Samrat Sen

Mr. N. C. Bihani

Ms. P. B. Bihani

...for the State

Learned counsel appearing on behalf of the petitioner submits as follows. The petitioner is a co-sharer of a land. Taking permission from the other co-sharers, he had planted about 1100 trees on the said land. By forging the petitioner's signature, the respondent nos. 11 and 12 in conspiracy with the forest officers being respondent nos. 8 and 10 cut some of those trees illegally. An FIR was lodged by the petitioner. This is not being investigated properly. Even the forged document has not been sent to the handwriting expert.

Learned counsel for the State submits that the land in question is now under acquisition by the National Highway Authority of India. The investigation is proceeding in accordance with law. The State would like to file a report in this regard.

Let the report be filed on the next date of hearing i.e. on 11.08.2023 when the matter will appear under the heading "Adjourned Motion".

(Jay Sengupta, J.)

**Application for Felling / Disposing of Tree in
Non Forest Areas in respect of a Person
(Other than A Developer)
[See Rule 4(2)(a)]**

1) NAME OF THE APPLICANT : (In capitals)

2) FULL POSTAL ADDRESS :

3) LAND DETAILS :

- a) Block / Panchayet/ Municipality / Corporation
 b) Mouza / Ward
 c) J.L.No / Part No / Plot No
 d) Area of the land
 e) Plan / Map of the land
 f) Total No of Trees present in the land (species & number)

শ্রী তরুন কুমার সিংহ মিত্র অফিসিয়ালি
 গ্রাম - কালিয়া, (পা: কালিয়া
 পোস্ট - বাঁকুড়া

4) DETAILS OF TREES TO BE FELLED / DISPOSED OFF :

Tree no	Plot No.	Species	DBH(Cm)	Approx height.(Mtr)	Natural or planted.	Approx age.	Physical condition
৭৬৩	৬২৫	ইঁদুল	১০-৭০cm	১৫ মিটার	planted	৩ year.	good
২৬০		আমলা	৩১-৪৫cm	৫	৫	৫	৫
				৫			

5) PURPOSE OF FELLING : (To be authenticated by supporting documents in original)

6) PARTICULARS OF PREVIOUS FELLING OF TREES
(On the same plot of land, if any)

Plot No.	Date	Species	Number of Trees	Reference of permission from the Competent Authority

7) [Only for application seeking emergency permission]

I, hereby declare that the aforesaid trees constitute immediate danger in view of _____ (Give reasons) and permission for their immediate felling is solicited in terms of the third proviso to sub-section 5(1) and rule 4(4) (Photographic evidences to be submitted)

13

8) I, hereby certify that the felling of trees for which permission is sought, shall not change the nature or character of the land or the mode of use of the land

OR

A copy of the conversion certificate obtained from the Collector (US 4A or 4C) of the West Bengal Land Reforms Act 1955 is attached.

9) [Only in case of Tea Gardens]

I, hereby declare that the sale proceeds from the felling of trees in question will be utilized strictly for the purpose of welfare of the labourers of the tea garden on the basis of the specific scheme framed under the provisions of the Plantations Labour Act, 1951 (A Copy enclosed)

10) I, hereby undertake, to plant _____ trees (A minimum of two trees against each tree to be felled) at the same plot / at _____ P.S. _____ Dist _____ and maintain the same for a period of 5 (five) years.

I am willing to deposit the security money as prescribed under Rule 5(3).

OR

I, hereby undertake, to deposit the required sum of money as prescribed under Rule 6(3) in lieu of plantation to the Competent Authority.

OR

I, may kindly be exempted from the obligation of planting trees /permitted to plant lesser no of trees/permitted to plant trees on a different plot on the following grounds :

- i)
- ii)
- iii)

11) I, am enclosing an amount of Rs _____ as application fee by Cash/Draft No. _____ at Bank _____ dated _____

Place :

Date :

Bso / 6 - 6-23

[Handwritten Signature]

Signature of the Applicant

enquire the frees in the field and verified all related documents of the applicant and current land records and report to the undersigned.

[Handwritten Signature]
12/5/23

FORM F.C.

Application for cutting/Removal/Disposing of trees(s) in Non-forest area of
Village Panchayat/Municipality/Municipal Corporation/Other
[Sec. 4(3)(e)]

Name of Applicant/Owner/Shareholder/Institution/Organisation/ Taran Kumar Sinha,
Wll Kapista, Po - Koreta of Village/Road/Street/Ward No. _____

District Bankura Pin 722133 has applied for

to dispose of 993 Nos of tree(s) from his/her/their own/leased

area of 815 Sq. Mts. No. 105 Mouza/Ward No. Kora

of Panchayet Panchayat/Block/Municipality/Municipal Corporation

District Bankura

The above application is recommended.

The above application is not recommended for the following reasons:

No.
No.
No.

Signature Singh
Pradhan
Gobindadham Gram Panchayet

Name in Full Sanjib singha

Designation _____



Place

Date

- Please strike out whichever is not applicable
- The certificate may be issued by Pradhan/Chairman/Municipal Commissioner of concerned Gram Panchayat/Municipality/Municipal Corporation, or by the concerned authority of District Township etc. respectively

15

Inquiry Report/Inquiry for Certificate of Clearance for
Felling of trees in Non Forest Areas
(See Rules 4(3)(f) & 7(4))

NO. OF RECORDS OF THE APPLICATION IN FORM I(A)/FORM I(B)

INQUIRY CONDUCTED ON 18.05.23

INQUIRY CONDUCTED AT KORO

INQUIRY CONDUCTED IN PRESENCE OF

NAME	IDENTITY	SIGNATURE WITH DATE
Tarun Kumar Singha	Applicant	<i>[Signature]</i> 18.05.23
Bhraman Roy	Local prominent Person	<i>[Signature]</i>

FINDINGS

[General]

- Land verification *Yes*
- Tree verification (Annexure Enclosed) *Yes*
- Verification of ownership *yes*
- Verification of Purpose of Felling *yes (Crisis of money)*
- Ecological/Historical Significance of the Trees (If any) *NO*
- Whether nature of land may change due to proposed felling *NO*

[Developmental Agency]

- a. Comments on Plantation Plan
- b. Whether the said project can be carried out by felling lesser no of trees.
- c. Comments of Inquiry Officer on the contents of Form --I(C)
- 7. Recommendation
 - (i) Recommended / not recommended with specific reasons
 - (ii) A list of trees recommended for felling is enclosed.

PLACE *KORO*
18.05.23

SUBMITTED BY *[Signature]*
 Signature
 Name *TARUN KUMAR ROY*
 Designation *DR/EX.*
 Official Seal. **Forest Beat Officer
Gangajalghati Beat**

*Forest Beat Officer
Gangajalghati Beat*

ANNEXURE OF FORM II

List of Trees recommended for felling

Name of the Applicant

TARUN KUMAR Bishra .

Application No _____

Date _____

No. of tree	Location (Plot No.)	Species	DBH(in cm.)	Condition of the Tree
27 nos	MOUZA - K080	Akashmoni	(31-40)	Good
30 nos	JIND - 105	AD	(41-50)	AD
85 nos	Plot - 815	AD	(51-60)	AD
42 nos		AD	(61-70)	AD
35 nos		AD	(71-80)	AD
30 nos		Eucalyptus	(41-50)	AD
182 nos		AD	(51-60)	AD
245 nos		AD	(61-70)	AD
90 nos		AD	(71-80)	AD
205 nos		AD	(81-90)	AD

ABSTRACT

	Species
A.	Akashmoni
B.	Eucalyptus
C.	
D.	
E.	

Total No. of Trees

219 nos

752 nos

Grand Total

971 nos

(Nine Seven One)

Gangajalghati Beat Officer
1888

Place: K080

Date: 18.05.23

(Signature of the Competent Authority)

Name:

TARUN KUMAR ROY

Designation:

DR/FR

Official Seal:

**Forest Beat Officer
Gangajalghati Beat**

Form for Permission for Felling/Disposing of Trees in Non Forest Areas

(See Rule 5(2))

Permit No. 38/06/2023-24

Dated: 18.05.2023

Whereas the applicant, **Tarun Kumar Singha** Address **Vill+P.O:Kapista, P.S: Gangajalhati, Dist:Bankura** has submitted an application with the prescribed fee on **Rs.25/-** for permission for felling / disposing of trees for the purpose of **For financial Crisis** at the following site:

(a) Location: **Koro.**(b) Details of Plot(s) of land: **Mouza:Koro, J.L no:105, Plot No:815.**

AND Whereas the undersigned is satisfied with regard to the legality of documents toward the proof of ownership or lease of the land on which such tree stands;

AND Whereas the purpose for which the trees are required to be felled is in conformity with rule 4(1) of the West Bengal Trees (Protection & Conservation in Non Forest Areas) Rules, 2006;

AND Whereas an inquiry in the perceived manner has been carried out on..... and the undersigned has been examined the inquiry report with due care;

AND Whereas the land in question belongs to..... Tea Garden and the applicant has produce a specific scheme framed under the provisions of the Plantations Labour Act,1951 for utilizing the sale proceeds strictly for the purpose of welfare of the labourera;

AND Whereas the applicant is a developer who has already obtained a Certificate of Clearance No. dated issued by the undersigned and sanction of the building/construction plan by the sanctioning authority viz. Vide his letter No..... dated.....

AND Whereas it is found on inquiry that the proposed felling will not alter nature or character of mode of use of the land.

OR

The applicant has produced the requisite permission under section 4C of the West Bengal Land Reforms Act,1955.

AND Whereas the applicant has deposited the prescribed security amount for plantation of trees under sub-rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Rules,2007.

OR

The applicant has expressed his inability to undertake the plantation of trees by himself and has deposited to the undersigned the amount for the designated agency as prescribed under sub-rule (3) of rule 6 of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Rules,2007.

OR

The applicant is a developer and not required to deposit the security amount.

1.Strike off if not applicable.

2. Strike off the option which is not applicable.

Now , therefore, in accordance with the sub-section (1) of section 5 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act,2006, the undersigned permits the application to undertake the felling of the tees as included in the Annexure.

ANNEXURE TO FORM-III

Permit No- 38/2023-24

Date- 18.05.2023

No of tree	Location(Plot No.)	Species	DBH(in cm)	Condition of the tree
27	Mouza-Koro	Akashmoni	31-40	Standing
30	J.L no-105	Akashmoni	41-50	Standing
85	Plot no-815	Akashmoni	51-60	Standing
42		Akashmoni	61-70	Standing
35		Akashmoni	71-80	Standing
30		Eucalyptus	41-50	Standing
182		Eucalyptus	51-60	Standing
245		Eucalyptus	61-70	Standing
90		Eucalyptus	71-80	Standing
205		Eucalyptus	81-90	Standing

ABSTRACT

	Species	Total No. of Trees
A.	<u>Akashmoni</u>	<u>219 Nos</u>
B.	<u>Eucalyptus</u>	<u>752 Nos</u>
	Grand Total	<u>971 Nos</u>

(Nine hundred seventy one only.)

Place: AMARKANAN

Date: 18/05/23

(Signature of the Competent Authority)

Name: PRADIP KR. GHOSHDesignation: FR.Official Seal: Forest Range Officer
Gangajalghati Range

B.0/G. Ghosh
Pass the Prochus
and report to the
undersigned.

Forest Range Officer
Gangajalghati Range

Permit No.

25/00/2022-21

Dated:

19-01-22

The undersigned also permits the application (not a developer) under the first proviso to section 9 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2006 OR permits the application to plant Number of trees over different plot(s) of land (as indicated in condition No. 3 below) because of the reasons:

which is in conformity with sub-rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007

The permission as given above is subject to the following conditions:

The Permit is non-transferable and valid only up to 45 Days (Forty five days from the date of permission given.)

1. The applicant (if a developer) shall take up plantation of trees in accordance with the approved plantation plan and the Certificate of Clearance within Months(s) from the date of sanction of the building/construction plan by the sanctioning authority
2. The applicant (if not a developer) shall take up plantation of 1942 Number of trees over the Plot(s) No. within months from the date of issue of this permit.
3. As provided in section 10 of The West Bengal (Protection and Conservation in Non-Forest Areas) Act, 2006, the applicant (if not a developer) shall start preparatory work for plantation within sixty days from the date of permit or the date of receipt of directions from the undersigned, as the case may be, and shall undertake plantation for trees in accordance with such direction
4. The applicant should inform the undersigned in writing immediately on completion of the plantation of trees
5. The applicant shall, within a week of carrying out felling of trees, submit a report to the undersigned indicating the total number of logs and firewood produced against each species
6. Stumps of the felled trees should be retained for at least one month from the date of felling
7. Tree felling and carriage of trees should be carried out after the sun-set and before the sun-rise
8. This permission is subject to the provisions of the West Bengal Forest (Establishment & Regulation of Saw Mills and Other Wood Based Industries) Rules, 1982 and the West Bengal Forest Produce Transit Rules, 1959.
9. This permit should be produced for inspection on demand to the undersigned or any of the authorities specified in sections 15 and 17 of The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

(Signature of the Competent Authority)

Name PRADIP K. GHOSH

Designation FR

Official Seal

Forest Range Officer
Gangajalghati Range

- Strike off if not applicable.



Govt. of West Bengal
Forest Department
GRIPS eChallan



192023240055961028

GRN Details

GRN:	192023240055961028	Payment Mode:	SBI Epay
GRN Date:	16/05/2023 17:22:43	Bank/Gateway:	SBIEpay Payment Gateway
BRN :	7194541098832	BRN Date:	16/05/2023 17:23:12
Gateway Ref ID:	IGAPPCPQQ5	Method:	State Bank of India NB
GRIPS Payment ID:	160520232005596101	Payment Init. Date:	16/05/2023 17:22:43
Payment Status:	Successful	Payment Ref. No:	APPLICATION FEES [Registration No]

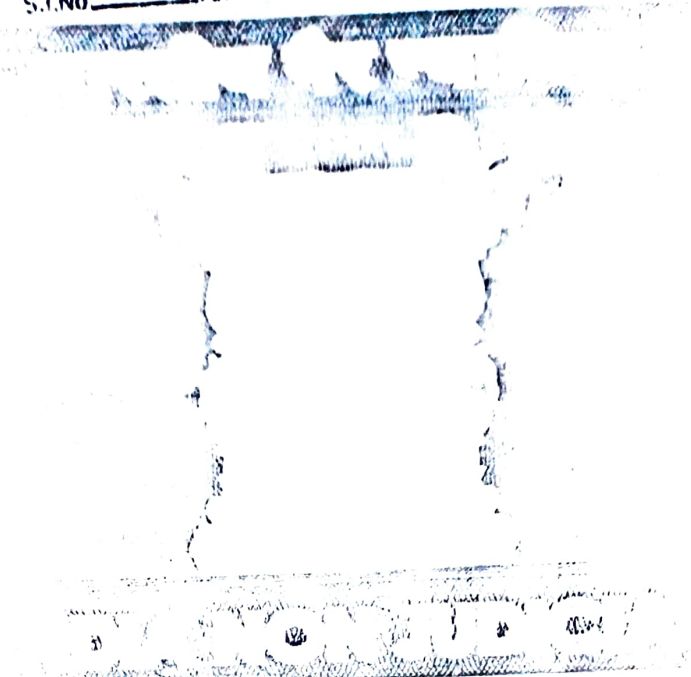
Depositor Details

Depositor's Name:	TARUN KUMAR SINGHA
Address:	VILL-KAPISTA P.O-KAPISTA P.S-GANGAJALGHATI DIST-BANKURA, West Bengal, 722133
Mobile:	8001775429
Contact No:	9732089664
Depositor Status:	Government Office
R.E.F. No:	APPLICATION FEES
Circle:	05 : Central Circle
DDO/DFO:	Bankura(North) Division
Range:	Gangajalghati
Period From (dd/mm/yyyy):	16/05/2023
Period To (dd/mm/yyyy):	31/05/2023
Remarks:	MOUJA KORO JL 105 DAG 815

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	APPLICATION FEES	Other Receipts-Other Receipts-Other Receipts	0406-01-800-021-27	25
			Total	25

IN WORDS: TWENTY FIVE ONLY.

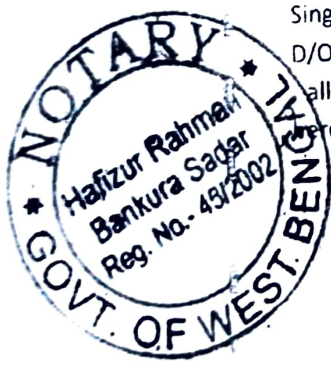


WEST BENGAL
AFFIDAVIT

144B 118062

BEFORE THE NOTARY
OF BANKURA DISTRICT
BANKURA COURT

We, (1) Amarendra Singha S/O Late Murahar Singha (2) Golakbala Debi wife of Late Murahar Singha (3) Samarendra Singha son of Late Murahar Singha (4) Rajendra Singha S/O Late Murahar Singha (5) Debprasad Singha S/O Samarendra Singha (6) Nirmal Kumar Singha son of Ardhendu Singha (7) Rajlakshmi Singha D/O Ardhendu Singha and (8) Anna Kali Singha D/O Ardhendu Singha and others all are resident of Vill & P.O. Kapista, P.S. Gangajalghati Dist. Bankura, do hereby solemnly affirm and declare on oath as follows:-



1. That we the undersigned and Tarun Kumar Singha son of Ardhendu Singha, resident of Vill & P.O. Kapista, P.S. Gangajalghati Dist. Bankura are the co-sharer of the below scheduled land.
2. That We are given permission in favour of Tarun Kumar Singha son of Ardhendu Singha to cut and carry out some trees i.e. 763 nos. U.C. trees, 230 nos Akashmoni trees, which are situated in the below scheduled land taking prior permission from the concerned deptt.

HAFIZUR RAHMAN
NOTARY
GOVT. OF WEST BENGAL
Regd. No. 45/2002
BANKURA COURT

Contd...p/2

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সংখ্যা- ১২৯৬

তারিখ- ২০/০৮/২০২০

২০/০৮/২০২০

সংখ্যা-

শ্রীমান হাজিরা

সংখ্যা-

(১০০০০)

সংখ্যা-

শ্রীমান হাজিরা

সংখ্যা-

শ্রীমান হাজিরা

সংখ্যা-

শ্রীমান হাজিরা

১২৯৬

শ্রীমান হাজিরা



(2)

4. That we have No objection if T.P. permit issued in favour of Tarun Kumar Singha son of Ardhendu Singha to cut and carry out those trees from the below scheduled land

Scheduled of land.

P.S. Gangajalghati, Block- Gangajalghati, Dist. Bankura, Mouza- Kora, J.L.No. 105, Plot No.815

5. That we are swearing this affidavit in order to file it before the concerning authority and confirmation the above stated matter.

Verification

That the above statements are true to the best of my knowledge and belief.

Signature(s)



Ardhendu Singha

কলকতা ২৪৫ (১২)

১৫/৫/১৩/১০২

Rudra Kumar Singh

Rudra Kumar Singh

১৫/৫/১৩/১০২

কলকতা ২৪৫ (১২)

ZUR RAHMAN
NOTARY
GOVT. OF W.B.
S. NO. - 45/2002
KORA COURT
DIST. BANKURA

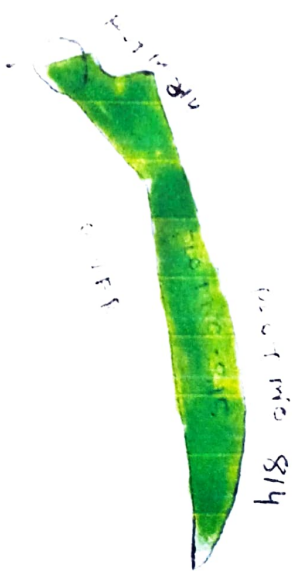
03 MAY 2023

Known to me and signed in my presence.

[Signature]

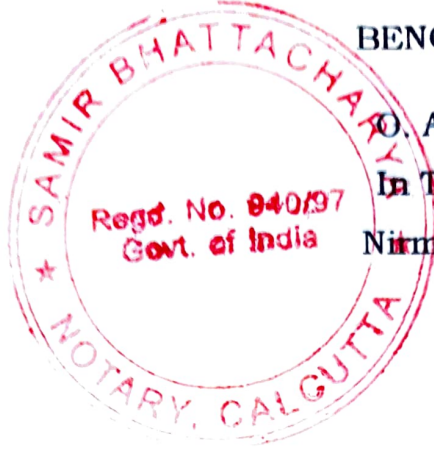
Advocate, Bankura

MOUZA - KONRA
PS - GANGA SAHAYATI
DIST - BANKURA
JIL NO - 105
PLOT NO - 515
PLOT IS -



DRAWN BY
Biren kundu
6.2.23

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA



O. A. NO. 91/2023/EZ

In The Matter of:

Nirmal Kumar Singha

... APPLICANT

VERSUS

The State of West Bengal & Ors.

... RESPONDENT(S)

AFFIDAVIT-IN-OPPOSITION ON
BEHALF OF THE RESPONDENT
NUMBER 11, DIVISIONAL FOREST
OFFICER, BANKURA (NORTH)
DIVISION, DISTRICT BANKURA.

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.